

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No.756 of 2011 [SM]**

[Arising out of Order-in-Appeal No.248-49-CE-APPL-DLH-IV-210 dated 08.12.2010 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Delhi-IV]

**M/s Anurag Alloys and Die Cast  
Private Limited**

Plot No.57, Sector-6  
Faridabad, Haryana

**: Appellant (s)**

Vs

**The Commissioner of Central  
Excise, Goods & Service Tax,  
Faridabad**

GST Bhavan, New C.G.O. Complex  
N.H.4, Faridabad, Haryana

**: Respondent (s)**

**With**

**Excise Appeal No.757 of 2011 [SM]**

[Arising out of Order-in-Appeal No.248-49-CE-APPL-DLH-IV-210 dated 08.12.2010 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Delhi-IV]

**M/s Jagdamba Metal Store**

B-493, Nehru Ground, NIT  
Faridabad, Haryana

**: Appellant (s)**

Vs

**The Commissioner of Central  
Excise, Goods & Service Tax,  
Faridabad**

GST Bhavan, New C.G.O. Complex  
N.H.4, Faridabad, Haryana

**: Respondent (s)**

APPEARANCE:

None for the Appellants

Shri Ravinder Jangu, Authorised Representative for the Respondent

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**FINALORDER Nos.60155-60156/2023**

Date of Hearing:08.06.2023

Date of Decision:08.06.2023

**Per : S. S. GARG**

Neither anybody has appeared for the appellant nor there is a request for adjournment of the case. Perusal of the record shows that in the past, appellant has not been appearing despite service. Further vide Order dated 02.02.2023, last opportunity was given to the appellant to appear and argue the matter. As the case pertains to 2011, it appears that the appellant is not interested in pursuing the appeals. Therefore, both the appeals are dismissed for non-prosecution with liberty to the appellant to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

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